

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.203 – IA 507 of 2020
Item No.205 – IA 635 of 2020
Item No.207 – IA 314 of 2021

Item No.204 – IA 508 of 2020
Item No.206 – IA 736 of 2020
Item No.208 – IA 431 of 2021

In
CP(IB) 586 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Noble Resources International Pvt Ltd
V/s
Sona Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 11/01/2023

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Saurabh Soparkar, Sr. Adv. a/w. Mr. Jaimin Dave, Adv.
Mr. Rasesh Sanjanwala, Sr. Adv. a.w Mr. Shashvata Shukla,
For Applicant : Mr. Karan Sanghani, Adv. & Mr. Tejas Trivedi, Adv.
: Mr. Aditya Joshi, Adv. & Mr. Tarak Damani, Adv. Ms.Kiran Taneja,
For Vedanta : Mr. Gopal Jain, Sr. Adv. & Mr. Diwakar Maheshwari,
Adv., Ms. Pratiksha Mishra, Adv. & Mr. Moiz Rafique, Adv.
For the MTC RA : Mr. Krishnendu Dutta, Sr. Adv. & Mr. Mohd. Shahan Ulla,
Adv. & Mr. Varun Himatkasingka, Adv. for R-5
For the CoC : Mr. Mihir Thakore, Sr. Adv. a.w Mr. Yuvraj Thakore, Adv.

ORDER

IA 314 of 2021, IA 431 of 2021

IA 314 of 2021 along with objection application filed by Vedanta are heard. IA 431 of 2021, Learned Counsel Mr. Sanghani states that they are led by the arguing counsel who is not available but ultimately he argued and concluded the argument. Learned Counsel sought and was granted liberty to file written submissions. Let written submissions in both applications be filed, not more than three pages, within three days.

Order Reserved.

IA 507 of 2020

Order Reserved.

IA 635 of 2020

Learned Counsel Mr. Damani for the Applicant states that part of the claim is admitted by the RP and he has been instructed not to press for rest of the amount which is not admitted and seeks permission to withdraw the application. Learned Counsel Mr. Damani is not visible but specifically and categorically states in the video conferencing hearing that applicant may be allowed to withdraw the application. Learned Senior Counsel Mr. Sanjanwala for the RP states that the said intimation with respect to withdrawal of application has also been orally given to the RP, hence, submission by Learned Counsel Mr. Damani may be taken on record. In view of the above, application is allowed to be withdrawn and is disposed of.

IA 508 of 2020, & IA 736 of 2020

Learned Counsel Mr. Sanghani states that there is another application being IA 458 of 2020 which is also to be listed for hearing in pursuance of the order passed by Hon'ble NCLAT allowing the appeal vide order dated 15.12.2021. The same may be listed on 13.01.2023, alongwith these IAs.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**